

⑤



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5. *ls.*
A.R.

V.C.

8 Dec



W.C.
A4

VM

None for the applicant. There is no request of the ~~for~~ counsel for the applicant for adjournment. On earlier two occasions ^{also} none appeared for the applicant. It appears that the applicant has lost his interest in pursuing this matter. The case is dismissed in default for non-prosecution. ~~a party~~.

JK

WLP,
Am

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